

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**

*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.12**  
**I.A No. 287/2024**  
**in**  
**C.P. (IB) No.23/BB/2023**

**IN THE MATTER OF:**

Karnataka State Co-operative Apex Bank ... Petitioners  
Vs  
Mr.Shankar V Povade ... Respondent

**Order under Section 95 (1) of I & B Code, 2016**

**Order delivered on 16.07.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri A.S Vishwajit S  
For Respondent : Shri Atul Madhavana  
For RP : Ms. Neha R

**ORDER**

**I.A No.287/2024**

1. Heard the Ld. Counsel for the Petitioner, RP and Respondent.
2. The Ld. Counsel for the Respondent requested one week time to file their reply.
3. Therefore, final one week time is granted to the Respondent to file reply duly serving the copy on the otherside and one week thereafter to the Applicant to file rejoinder if any.
4. List on **06.08.2024**.

**Sd/-**

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

*Gayathri*

**Sd/-**

**(K. BISWAL)**  
**MEMBER (JUDICIAL)**